## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/431/ (IB)/2017

NAME OF THE PETITIONER(S)

: SSA & COMPANY

NAME OF THE RESPONDENT(S)

: NAG YANG SHOES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

M. SANGEETHA

For. T.P. Prabakaran

Counsel for Respondent

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## **ORDER**

Counsel for Petitioner present. He has already complied with the provision of section 9(3)(b)and(c) of I&B Code, 2016 by filing an affidavit and bank certificate. Counsel for Respondent present and prayed for time. At request, time is enlarged with a condition that the counter shall be filed within seven days. Matter is posted for final arguments. In the meantime, Counsel for Petitioner is directed to propose the name of an IRP after seeking his consent as proscribed in

Form 2. Put up on 07.08.2017 at 10.30 A.M.

J. Nirayer glow. (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARVEF TARIQ) MEMBÉR (JUDICIAL)